

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 309**  
IA-684/2024  
**In**  
**IB-661/PB/2023**

**IN THE MATTER OF:**

Indian Bank	.... Petitioner/Applicant
Vs.	
Mr. Sushil Ansal	.... Respondent

**Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant	: Mr. Amod K Dalela Adv.
For Respondent	: Mr. Sujoy Balla, Mr. Vibhor Kapoor, Ms. Avani Sharma Advs.
For the RP	: Mr. Rishabh Jain (RP), Mr. Rishabh, Ms. Shagun Bharti Advs.

**ORDER**

**IA-684/2024**

We have heard the submissions made by Ld. Counsel appearing for parties.

Parties are at liberty to file written submissions, if any, within ten days.

List the matter for compliance **on 11.07.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**